

REVISED

ITEM NO.7 Court 5 (Video Conferencing) SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).1112/2022

(Arising out of impugned final judgment and order dated 11-10-2021 in WP No.309/2021 passed by the High Court Of Judicature At Bombay At Goa)

GOMANTAK BHANDARI SAMAJ & ANR. Petitioner(s)

VERSUS

THE STATE OF GOA & ORS. Respondent(s)

(With applns for exemption from filing c/c of the impugned judgment, permission to file SLP)

Date : 18-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHAFor Petitioner(s)) Mr. Rahul Mehra, Sr. Adv
Mr. Chirag M. Shroff, AOR
Mr. Amandeep Mehta, Adv.For Respondent(s) Mr. Atmaram N.S. Nadkarni, Sr Adv.
Mr. Dattaprasad Lawande, Adv.
Mr. Salvador Santosh Rebello, AOR
Mr. Gauravvardhan Nadkarni, Adv.
Mr. Jay Mathews, Adv.
Mr. Raghav Sharma, Adv.
Mr. Pradosh Dangui, Adv.
Mr. Ashish krishnaath Kuncolienkar, Adv.
Mr. Akshaya Joglekar, Adv.
Ms. Mitali Gupta, Adv.UPON hearing the counsel the Court made the following
O R D E RPermission to file Special Leave Petition is
granted.

Issue notice returnable in four weeks.

Mr. Salvador Santosh Rebello, learned counsel accepts notice on behalf of Respondent Nos.10 and 11.

Dasti service, in addition, is permitted.

The learned counsel for the petitioner is permitted to serve the respondents by e-mail.

Pleadings to be completed in the meanwhile.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master

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S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

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For Respondent(s) Mr. Atmaram N.S. Nadkarni, Sr Adv.
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UPON hearing the counsel the Court made the following
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Dasti service, in addition, is permitted.

The learned counsel for the petitioner is permitted to serve the respondents by e-mail.

Pleadings to be completed in the meanwhile.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master